

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1021/2021

This the 13th day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Asif Ali, Age – 47 years, S/o Lt. Mohd Hussain, R/o Rajouri at present near
Anandpur Satsang Ghar, Janipur, Jammu-180007.

.....Applicant

(Advocate:- Mr. Faiz-Ul-Arif for Mr. Aditya Sharma)

Versus

1. Union Territory of Jammu & Kashmir through Principal Secretary to Govt. Planning Development and Monitoring Department, Civil Secretariat, Jammu/Srinagar-190001.
2. Financial Commissioner, Finance Department, 3rd Floor, Civil Secretariat, Jammu/Srinagar-190001.
3. Director General, Economics & Statistics, Janipur, Jammu/Srinagar-180007.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The applicant Asif Ali is aggrieved by order no. 135-FD of 2021 dated 22.04.2021 issued by respondent no. 2 whereby he has been transferred from Disaster Management, Relief Rehabilitation and Reconstruction, Civil Secretariat, to BDO Office, Manjakote, Rajouri. He moved a representation before the respondents to put on hold his transfer, however, no action has been taken on the same

2. Learned counsel for the applicant submits that the O.A. may be disposed of with direction to the respondents to take a decision on the representation within a stipulated time frame.



3. We have heard Mr. Faiz-Ul-Arif, for Mr. Aditya Sharma, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for the respondents and gone through the records.

4. In view of the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to take a decision on the representation dated 11.06.2021 preferred by the applicant by passing a reasoned and speaking order within seven days from today. Till then, the operation of the impugned order dated 22.04.2021 vis-à-vis the applicant is stayed till seven days, provided that the applicant has not already been relieved.

5. Learned D.A.G. will inform the respondents regarding the order passed today.

6. It is made clear that we have not entered into the merits of the case. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun...